

COMMON OBJECTIONS

1. Index is not filed
2. Index has not been properly prepared.
3. Copies have not been supplied to opposite parties.
4. Memo of parties has not been prepared correctly.
5. Memo of parties has not been prepared in consecutive number.
6. Deceased person(s) has(have) been made party(ies).
7. It is not signed by counsel.
8. Ld. Counsel has not put signature at some places.
9. List of events is not filed with petition.
10. List of documents is not filed.
11. Address form is not filed.
12. Necessary paragraph is not mentioned in the grounds.
13. It is not typed out in double space.
14. Para number(s)_____is/ are missing
15. Numbering of paragraphs has not been correctly mentioned.
16. Second copy has not been filed.
17. Particular provisions of law have not been given.
18. Complete details of Ld. Court(s) below have not been given in heading of the case.
19. Appellant/Petitioner/Respondent No. _____was/were not party before Ld.Court below.
20. Appellant/Petitioner/Respondent No. _____before Ld.court below has/have not been made party in the instant appeal/petition.
21. Copy of pass book/details of bank account number of claimant are not given.
22. Respondents have not been made parties by name.
23. Paragraph regarding value for the purpose of court fee is not mentioned.
24. Correction fluid has been used at some places to carry out correction.
25. Page numbers _____are not legible. Typed/legible copies befiled.
26. Page No _____are in torn condition.
27. There are cuttings/additions at some places (pl.see page No._____)
28. Complete Memo of parties is not given in the application u/s 5 of limitation Act.
29. Period of delay is not mentioned in application for condonation of delay.
30. Date of receipt of the impugned judgment has not been mentioned as such limitation

can not be calculated.

31. Process fee is not filed.
32. Regd. Cover(s) not filed.
33. Duplicate copy is not filed.
34. Envelope for keeping documents is not attached.
35. Affidavit is not filed.
36. Affidavit is not attested by Ld. Oath Commissioner.
37. Address of deponent is not given
38. Age of the deponent is not given.
39. Affidavit is not signed by deponent.
40. Date and place of verification is not given in affidavit.
41. Cuttings/additions/corrections in the affidavit have not been got attested/reattested by Ld. Oath Commissioner.
42. Thumb impression is not identified.
43. Power of attorney is not filled in completely.
44. Power of attorney is not signed by parties.
45. Power of attorney is not signed by the Ld. Counsel.
46. Court fee stamps have not been affixed on Power of attorney.
47. Advocate welfare stamp has not been affixed on power of attorney.
48. Residential /Office address of the Ld. Counsel is not given in the POA.
49. Power of attorney has not been attested by jail authorities (in case of under trail).
50. Numbering is not given against the signature in power of attorney.
51. Copy of GPA/SPA is not filed.
52. Original GPA/SPA was not shown at the time of filing.
53. GPA has not been authorized to file the instant petition/appeal/etc.
54. Court fee stamps have not been affixed.
55. Court fee is inadequate.
56. Certified copy of trail court is not filed as such limitation can not be calculated
57. Certified copy of impugned judgment of Ld. Trail Court is not filed.
58. Certified copy is incomplete.
59. Court fee Stamps have not been affixed on certified copy.
60. Adequate court fee stamps have not been affixed on certified copy
61. Order qua quantum of sentence is not filed.

62. Certified copy of decree sheet/ Memo of cost is not filed.

63. It is barred by time. Application for condonation of delay not filed.

64. Any other objection(s)_____.